NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 41

CA 31/2018 in CP 633/2017

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES: **DARIUS SOLI FRAMROZE V/s HINDUSTAN UNILEVER LTD**

Section 56, 58-59 of the Companies Act, 1956

ORDER

CA 31/2018 in CP 633/2017

1) Mr. Kevic Setalwad, Ld. Sr. Advocate for the Petitioner and Mr. Gaurav Joshi, Ld. Sr. Advocate for the Respondents are present.

2) Ld. Sr. Advocate for the Respondents concluded their Arguments. Ld. Sr. Advocate for the Petitioner shall re-join on the next date of hearing.

3) Ld. Sr. Counsel for the Respondent seeks liberty from this Bench to make further submissions in case any new ground, plea, is raised by the Petitioner in the Rejoinder.

4) Stand over to 06.05.2024, for further consideration and hearing.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Vedant Kedare